

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

RA No.19/2008
&
CMA No.995/2008
In
OA No.429/2006

Lucknow this the 2nd day of June, 2008.

Hon'ble Mr. Shanker Raju, Member (J)

Union of India & Others through:

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Hazratganj,
Lucknow.
3. The Additional Divisional Engineer (HQ),
Northern Railway,
Lucknow. -Review Applicants

-Versus-

Chhatraj, S/o Shri Bachai,
R/o C/o Section Engineer,
Northern Railway, Charbagh,
Lucknow.

-Respondent

O R D E R (By Circulation)

This RA is directed against an order passed on 7.1.2008 on the ground that applicant in the OA is not entitled for ancillary benefits and no opportunity has been accorded to the respondents.

2. In our considered view, on 30.11.2007 when learned counsel for the review applicants/respondents in OA was present, time was granted to them and the matter was fixed for hearing on 19.12.2007.

3. Re-agitation of the matter is now being sought, which is not within the scope and ambit of RA, defined under Section 22 (3)(f) of the Administrative Tribunals Act, 1985, which is accordingly dismissed, in circulation, in view of the decision of the Apex Court in ***Union of India v. Tarit Ranjan Das***, 2004 SCC (L&S) 160.

S. Raju
(**Shanker Raju**)
Member (J)

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